

COMMITTEE
ON
GOVERNMENT ASSURANCES
(1998-99)

TWELFTH LOK SABHA

THIRD REPORT

(REQUEST FOR DROPPING OF ASSURANCES)

(Presented to Lok Sabha on 17 Dec. 1998)



LOK SABHA SECRETARIAT
NEW DELHI

Price: Rs. 16.00

3658R

18.2

3285
18
A.C. 10

CORRIGENDA
TO
THE THIRD REPORT OF THE COMMITTEE ON
GOVERNMENT ASSURANCES
(TWELFTH LOK SABHA)

Line	Page No.	For	Read
23	22	inferfere	interfere
10	23	opportunitys	opportunity

CONTENTS

	PAGE No.
COMPOSITION OF THE COMMITTEE (1996-97, 1997-98)	(iii) - (v)
COMPOSITION OF THE COMMITTEE (1998-99)	(vii)
INTRODUCTION	(ix)
REPORT	
Request for dropping of assurances (accepted)	
(i) USQ No. 4872 dated 27.3.92 regarding Export Tax Evasion. ...	1
(ii) USQ No. 3317 dated 29.7.92 regarding Food Scandal in Nagaland.	3
(iii) SQ No. 941 dated 11.5.93 regarding White Tigers.	5
(iv) USQ No. 1483 dated 3.3.94 regarding Desert Allowance to BSF Personnel.	7
(v) USQ No. 6269 dated 18.5.95 regarding National Water Management Project.	9
(vi) USQ No. 3071 dated 24.8.95 regarding Indecent Pictures of Hindu Gods.	11
(vii) USQ 1071 dated 4.12.95 regarding Chemical Plants in Gujarat. .	13
(viii) SQ No. 149 dated 6.12.95 regarding Sainik School	15
APPENDICES	
(i) Minutes of the Eleventh Sitting of the Committee held on 7.4.97	17
(ii) Minutes of the First Sitting of the Committee held on 1.10.97 ..	19
(iii) Minutes of the Sixth Sitting of the Committee held on 10.12.98 .	25
ANNEXURES	
(i) Partly implemented Statement in respect of the assurance given on 27.3.92 in reply to Unstarred Question No. 4872 regarding Export Tax Evasion.	26
(ii) Partly implemented Statement and List of correspondences made with State Government of Nagaland regarding the assurance given on 29.7.1992 in reply to Unstarred Question No. 3317 regarding Food Scandal in Nagaland.	27
(iii) List of references made by Ministry of Defence with Ministry of Human Resource Development in respect of the assurance given on 6.12.1995 in reply to Starred Question No. 149 regarding Sainik Schools.	29

COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES* (1996-97)

Shri E. Ahamed — *Chairman*

MEMBERS

2. Shri Rajendra Agnihotri
3. Shri Mukhtar Anees
4. Shri Illiyas Azmi
5. Shri L. Balaraman
6. Shri Dileep Singh Bhuria
7. Shrimati Bhavana Chikhalia
8. Shri Paban Singh Ghatowar
9. Dr. Ramkrishna Kusmaria
10. Shri Sanat Mehta
11. Shri Hannan Mollah
12. Dr. Jayanta Rongpi
13. Dr. C. Silvera
14. Shri Tilak Raj Singh
15. Shrimati Purnima Verma

SECRETARIAT

1. Dr. A. K. Pandey — *Additional Secretary*
2. Shri P. D. T. Achary — *Director*
3. Shri K. Chakraborty — *Deputy Secretary*
4. Km. J. C. Namchyo — *Assistant Director*

* The Committee was nominated by the Speaker w.e.f. September 13, 1996 vide para 456 of Lok Sabha Bulletin Part-II dated 16 September, 1996.

**COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES *(1997-98)**

Shri E. Ahamed — Chairman

.MEMBERS

2. **Shri Rajendra Agnihotri**
3. **Shri Mukhtar Anees**
4. **Shri Illiyas Azmi**
5. **Shri L. Balaraman**
6. **Shri Dileep Singh Bhuria**
7. **Shrimati Bhavana Chikhalia**
8. **Shri Paban Singh Ghatowar**
9. **Dr. Ramkrishna Kusmaria**
10. **Shri Sanat Mehta**
11. **Shri Hannan Mollah**
12. **Dr. Jayanta Rongpi**
13. **Dr. C. Silvera**
14. **Shri Tilak Raj Singh**
15. **Shrimati Purnima Verma**

SECRETARIAT

1. **Dr. A.K. Pandey — Additional Secretary**
2. **Shri P. D. T. Achary — Joint Secretary**
3. **Shri K. Chakraborty — Deputy Secretary**
4. **Km. J.C. Namchyo — Assistant Director**

* The Committee was nominated by the Speaker w.e.f. September 13, 1997 vide para 1458 of 1 Bulletin Part-II dated 10 September, 1997.

COMPOSITION OF THE MEMBERS OF COMMITTEE ON GOVERNMENT
ASSURANCES* (1998-99)

Shri E. Ahamed — *Chairman*

MEMBERS

2. Shri Amrik Singh Aliwal
3. Shri Mohd. Ali Ashraf Patmi
4. Shri Vijay Goel
5. Shri Tarun Gogoi
6. Shri Ganga Ram Koli
7. Shri Sanat Kumar Mandal
8. Shri Rupchand Pal
9. Shri Hari Kewal Prasad
10. Shri A. Venkatarami Reddy
11. Shri Dileep Sanghani
12. Shri A. Siddaraju
13. Shri Sartaj Singh
- 14.** Dr. Suguna Kumari Chelia Malia
- 15.***Shri Uttamrao Deorao Patil

SECRETARIAT

1. Dr. A.K. Pandey — *Additional Secretary*
2. Shri P. D. T. Achary — *Joint Secretary*
3. Shri K. Chakraborty — *Deputy Secretary*
4. Km. J.C. Namchyo — *Assistant Director*

* The Committee was nominated by the Speaker w.e.f. August 6, 1998 vide para No. 553 of Lok Sabha Bulletin Part-II dated August, 6, 1998.

** Nominated to the Committee on August 20, 1998 as published vide para no. 585 of Lok Sabha Bulletin Part-II dated August 20, 1998 vice Shri Arjun Charan Sethi resigned.

*** Nominated to the Committee on December 3, 1998 as published vide para no. 768 of Lok Sabha Bulletin Part-II dated December, 3, 1998 vice Shri Pridhviraj D. Charan resigned.

INTRODUCTION

I, Chairman of the Committee on Government Assurances having been authorised by the Committee to submit the Report on their behalf, present this Third Report of the Committee on Government Assurances.

The Committee 1998-99 was constituted on August 6, 1998.

The previous Committee (1997-98) at their sitting held on October 1, 1997 considered *inter-alia* Memoranda Nos. 18 to 25 on requests received from the Ministries/Departments of the Government of India for dropping of eight pending assurances. Draft report prepared, however, could not be considered and adopted by the Committee during 11th Lok Sabha as Lok Sabha was dissolved.

At their sitting held on December 10, 1998, the present committee (1998-99) considered and adopted the draft Report.

The Minutes of the aforesaid sittings of the Committee form part of this Report. (Appendix)

The conclusions/observations of the Committee are contained in this Report.

NEW DELHI;
December, 1998
Phalguna , 1920 (Saka)

E. AHAMED,
Chairman,
Committee on Government
Assurances.

CHAPTER I

EXPORT TAX EVASION

1.1 On March 27, 1992, Shri Ram Lakhan Yadav, MP, addressed the following Unstarred Question No. 4872 to the Minister of Finance:—

- “(a) the number of cases of duty evasion in exports detected during the last three years and the amount involved therein;
- (b) the number of Customs officials found involved in such cases during the above period; and
- (c) the action taken against them?”

1.2 In reply to the above question, the then Minister of State in the Ministry of Finance (Shri Rameshwar Thakur) stated as follows:—

“(a), (b) & (c): The information is being collected and will be laid on the Table of the House.”

1.3 The above reply to the question was treated as an assurance and was required to be implemented by the Ministry of Finance by 26 June, 1992 *i.e.*, within three months of the date of assurance given by the Minister.

1.4 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. III/Fin. (37)/USQ-4872-LS/92 dated 17.3.97 forwarded a request of the Ministry of Finance for dropping of the aforesaid assurance on the following grounds:—

“From our side, we had already furnished a reply with the approval of the then MOS (F&E) *vide* our O.M. dated 22.4.93 (copy enclosed for ready reference). You may please appreciate that finalisation of disciplinary proceedings against the Government servant takes a long time, sometimes years as it involves consultation with CVC, and in appropriate cases, UPSC. What is important is whether disciplinary proceedings have been initiated in all the cases or not. As the disciplinary proceedings have been initiated in all the cases, it was suggested that our reply may be treated as fulfilment of assurance.”

1.5 After taking into consideration the information referred to in para 1.4 above, the Committee decided to drop the assurance.

1.6 The Committee were informed that 79 cases involving evasion of duty in customs amounting to Rs. 5275.49 lakhs were detected during the years 1989—91 and eight officers appear to be involved. The Committee note that regular departmental proceedings have since been initiated against all these officers. The Committee also note that though disciplinary action has been initiated but finalisation of the proceedings against the Government Servant may take a long time as it involves consultation with CVC, UPSC etc. The Committee, therefore, agree to drop the assurance. The Committee, however, observe that evasion of duty in any form and connivance of the customs officials

with the culprits are serious matters and such action cannot be condoned. Such dereliction in duties on the part of officers and their connivance with the evaders bring dishonour to the institution. The Committee recommend that disciplinary action against the accused should be initiated and the guilty punished as per rule.

CHAPTER II

FOOD SCANDAL IN NAGALAND

2.1 On 29 July, 1992, Shri Sanat Kumar Mandal, M.P. addressed the following Unstarred Question No. 3317 to the Prime Minister:—

- (a) whether the attention of the Government has been invited to the news-item captioned "Rs. 12 crores food scandal rocks Nagaland" appearing in the 'Business Standard', Calcutta dated June 3, 1992;
- (b) if so, the facts of the matter reported therein;
- (c) the reaction of the Government thereto;
- (d) whether any enquiry had been ordered into this scandal;
- (e) if so, the outcome thereof and the action taken against the private contractors involved; and
- (f) the stage at which the matter stands at present?"

2.2 In reply to the above question, the then Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Shri Kamaluddin Ahmed) stated as follows:—

"(a) Yes, Sir.

(b) to (f): The information is being collected."

2.3 Parts (b) to (f) of the above reply to the question was treated as an assurance and was required to be implemented by the Ministry of Civil Supplies, Consumer Affairs and Public Distribution by 28 October, 1992 *i.e.*, within three months of the date of assurance given by the Minister.

2.4 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. IV/CSPD (12) USQ 3317/LS/92 dated 24.7.1997 have forwarded a request of the Ministry of Food and Civil Supplies, Consumer Affairs and Public Distribution for dropping of the aforesaid assurance on the following grounds:—

"This is a case of alleged diversion of stock meant for PDS into the black market. The primary responsibility to distribute PDS stocks rests with the State Government.

As it was not possible at that time to collect all the information from the State Government of Nagaland, an assurance of reply to the Question was given in the Lok Sabha.

On receipt of some information from the State Government of Nagaland, Part Implementation Report was sent to the Ministry of Parliamentary Affairs *vide* this Ministry's O.M. of even number dated 5.8.94. However, Final Implementation Report for fulfilment of the Assurance could not be furnished

as we did not receive the requisite information from the State Government in spite of our best efforts, an indication of which could be had from a list of reminders to the Nagaland Government. The list is annexed. It does not seem likely that we may get requisite information from the State Government in the near future. At one stage we had expected some information from the CBI on the basis of an indication that they might cause an inquiry into the complaint. But CBI also does not appear to have conducted any enquiry in this matter as there is no response from CBI or from MHA.

The assurance is pending for nearly 5 years and it would not be proper to keep it pending any longer in view of O.M. No. F4(4)/96-Impl. I dated 30.9.96 from your Ministry."

2.5 The Committee considered this request of Ministry of Food & Civil Supplies, Consumer Affairs & Public Distribution at their sitting held on 7.4.1997.

2.6 The Committee note that diversion of stock meant for P.D.S. into the black market is a serious matter. The Committee also note that the Ministry of Food & Civil Supplies, Consumer Affairs and Public Distribution have issued several reminders to the State of Nagaland to furnish the requisite information. The Committee are surprised to note why State Government of Nagaland have taken so much time in furnishing the necessary information. The Committee are informed by the Ministry that they have recently received an intimation from Nagaland that all related documents and records regarding Stocks being sold in Guwahati have been submitted to the police for verification and the police have been directed to prosecute the persons involved in the matter. The Committee would like to hear about the outcome of the enquiry and the follow-up action taken. The Committee, however, agree to accede to the request of the Ministry to drop the assurance as the primary responsibility to distribute P.D.S. stocks rests with State Government. The Committee, however, regret to find the indifference of State Government in such a vital matter of public importance. The Committee recommend the Union Government to pursue the matter with the Government of Nagaland despite its being dropped by the Committee.

CHAPTER III

WHITE TIGERS

3.1 On May 11, 1993, Shri Ratilal Kalidas Varma, MP addressed the following Starred Question No. 941 to the Minister of Environment & Forests:—

- (a) the number of lions, tigers, rhinos, leopards, elephants and other major species of wildlife as per the latest census in each of the National Parks;
- (b) the number of white tigers and the regions where they are found;
- (c) whether the number of white tigers in the country is decreasing and likely to become an endangered species; and
- (d) if so, the details of the steps taken by the Government to save them from extinction?"

3.2 In reply to the above question, the then Minister of State in the Ministry of Environment & Forests (Shri Kamal Nath) stated as follows:—

- (a) State-wise figures of the population of only lions, tigers, rhinos, leopards and elephants are monitored by the Central Government. The population figures with respect to these species are given in a statement which is laid on the Table of the House.

Different species are predominant in different protected areas and centralised compilation of the population figures of all the major species protected area-wise will be extremely voluminous, time consuming and costly exercise.

- (b) White tiger is not a different species of tiger but a colour mutant of the normal one. At present there is no report of occurrence of white tiger in any forest in India. These are breeding only in zoos and their total number in various zoos of India as per 1990 census is 39 as compared to 19 in 1981 and 26 in 1985.
- (c) The number of white tigers is not decreasing in the country.
- (d) Does not arise."

3.3 While replying to the supplementary asked by Shri Ratilal Kalidas Varma, MP regarding incidents of poaching in Ranathambore sanctuary, the Minister of State in the Ministry of Environment & Forests *inter-alia* stated that an Inquiry Committee was set up to go into the incident of poaching in Ranathambore and that he was aware of the fact that efforts were being made to suppress the incident. To this, another MP, Shri Nitish Kumar, requested the Hon'ble Minister to get the drawing rooms of big people searched. In reply, the Minister of State agreed to search, if the Hon'ble Member provided their names.

3.4 The above reply to the supplementary was treated as an assurance and was required to be implemented by the Ministry of Environment and Forests by August 10, 1993 *i.e.*, within three months of the date of assurance given by the Minister.

3.5 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. VI/EF (22)SQ-941-LS/93 dated 8.1.1997 have forwarded a request of the Ministry of Environment and Forests for dropping of the aforesaid assurance on the following grounds:—

"Ministry of Environment and Forests has requested the Hon'ble Member of Parliament to indicate the names of the 'big people' for making necessary inquiries by the CBI. Since no reply has been received from the Hon'ble Member in this regard, an inquiry from the CBI could not be arranged. In view of this, it is requested that the Assurance may kindly be dropped."

3.6 The Committee considered the request of Ministry of Environment and Forests for dropping of the assurance at their sitting held on 1.10.1997. The Committee decided to drop the assurance.

CHAPTER IV
DESERT ALLOWANCE TO BSF PERSONNEL

4.1 On March 3, 1994 Shrimati Vasundhara Raje, MP addressed the following Unstarred Question No. 1483 to the Minister of Home Affairs:—

- "(a) the number of personnel of Border Security Force (BSF) posted in Rajasthan;
- (b) whether the personnel of Border Security Force posted in the State have been demanding desert allowance and some other incentives; and
- (c) if so, the action taken thereon?"

4.2 In reply to the above question, the then Minister of State in the Ministry of Home Affairs (Shri Rajesh Pilot) stated as follows:—

- "(a) The requirement of BSF deployment in Rajasthan is subject to change from time to time and BSF Personnel are deployed accordingly.
- (b) Yes, Sir.
- (c) the matter is under consideration."

4.3 Part (c) of the above reply was treated as an assurance and was required to be implemented by the Ministry of Home Affairs by June 2, 1994 *i.e.* within three months of the date of assurance given by the Minister.

4.4 A request was received from the Ministry of Home Affairs on 7.1.97 for the dropping of the assurance given on the above mentioned question. They had mentioned that the matter has been referred to the Vth Pay Commission. Request was considered by the Committee at their sitting held on 7.4.97.

4.5 The Committee were, however, not in favour of dropping the assurance. They desired that the Government should inform the Committee about the action taken in pursuance of the recommendations of Fifth Pay Commission.

4.6 Accordingly, the matter was taken up with Ministry of Home Affairs. The Ministry of Home Affairs have informed the Committee (*vide* their D.O. No.II/27012/17/94-P.P.II/155 dated Nil) as follows:—

"In this connection, it may be mentioned that the 5th Pay Commission has made no recommendation regarding grant of desert allowance to BSF Personnel."

4.7 The Committee considered the information furnished by the Ministry of Home Affairs and decided to drop the assurance. It was, however, stressed upon by the Committee that the Ministry of Home Affairs should reconsider this issue so that affected BSF Personnel do not feel neglected.

4.8 The Committee again considered the request of the Ministry of Home Affairs for dropping of the assurance at their sitting held on 1.10.97.

4.9 The Committee observe that it is unfortunate that 5th Pay Commission have not made any recommendation regarding grant of desert allowance to BSF Personnel, though the Committee had asked the Ministry of Home Affairs to have the matter taken up at the appropriate level. Since the Pay Body has already given its recommendations which have been accepted by the Government, the Committee agree to accede to the request of the Ministry of Home Affairs to drop the assurance. The Committee, however, stress that the Ministry of Home Affairs should reconsider this issue so that affected BSF Personnel do not feel neglected.

CHAPTER V

NATIONAL WATER MANAGEMENT PROJECT

5.1 On May 18, 1995 Dr. Krupasindhu Bhoi, MP addressed the following Unstarred Question No. 6269 to the Minister of Water Resources:—

- (a) Whether the Government have a proposal to take up National Water Management Project (NWMP) phase-II'
- (b) if so, the details thereof;
- (c) whether the National Water Management Project Phase-I has been completed;
- (d) if not, the reasons therefor; and
- (e) the details of the schemes undertaken and proposed to be undertaken in Phase-I and Phase-II of NWMP in various States?"

5.2 In reply to the above question, the Minister of State in the Ministry of Water Resources (Shri P.V. Rangayya Naidu) stated as follows:—

"(a) to (e): Eighty nine schemes in 10 participating States were undertaken under World Bank assisted National Water Management Project (NWMP) Phase-I. NWMP Phase-I has since closed on 31.3.1995.

NATIONAL WATER MANAGEMENT PROJECT ARE AS UNDER:—

S. No.	State/ Prog. participating States	No. of sub includ- ed under NWMP	Culturable command area (lakh. Ha.)	Original estimated cost	Anticipated expenditure to March
1.	A.P.	10	2.43	61.30	45.78
2.	Karnataka	30	3.71	86.77	100.01
3.	Tamilnadu	10	2.22	62.97	118.55
4.	Kerala	05	0.49	13.99	17.34
5.	Bihar	02	1.67	41.41	6.78
6.	M.P.	20	4.78	78.71	48.67
7.	U.P.	01	19.94	61.64	7.40
8.	Orissa	08	05.87	34.09	11.55
9.	Haryana	01	11.84	112.00	106.57
10.	Gujarat	02	0.45	14.69	0.62
Sub Total (I)		89	33.12	567.57	463.27

1	2	3	4	5	6
II	Other Programme				
	WMC	-	-	1.18	1.39
	MITP	-	-	8.32	3.98
	ISTF	-	-	22.00	35.72
	Sub Total (II)		-	37.50	41.09
	Total (I) (II)	89	33.12	605.07	504.36

*Expenditure details for the year 1994-95 are tentative WMC—Water Management Cell

MITP—Maharashtra Induction Training Programme⁷

ISTF— Institutional Strengthening and Training Fund.

"The Government have decided to undertake second phase of NWMP, with World Bank assistance. The modalities of undertaking projects under NWMP-II are being worked out."

5.3 The above reply to parts (a) to (e) of the question was treated as an assurance and was required to be implemented by the Ministry of Water Resources by August 17, 1995 *i.e.* within three months of the date of assurance given by the Minister.

5.4 The Ministry of Parliament Affairs *vide* their U.O. Note No. XIII/WR (7) USQ No. 6269-LS/95 dated November 8, 1995 have forwarded a request of the Ministry of Water Resources for dropping of the assurance on the following grounds:—

"That answer to the aforesaid question furnished was not an assurance and it made known only the factual position. The proposals for the proposed NWMP-II are under preparation. The NWMP-II is to be taken up with World Bank credit assistance and the exact time frame for credit agreement will depend on the programme of the World Bank to appraise the project and include it in its funding schedule."

5.5 The Committee considered the request of the Ministry of Water Resources for dropping of assurance at their sitting held on October 1, 1997. The Committee agreed to drop the assurance.

CHAPTER VI

INDECENT PICTURES OF HINDU GODS

6.1 On August 24, 1995, Shri Ram Naik M.P. addressed the following Unstarred Question No. 3071 to the Minister of Home Affairs:—

- "(a) whether the Government are aware that indecent pictures of Hindu Gods and Goddesses were published in a monthly the "American Photo," distributed by India Book Depot; and
- (b) if so, the reaction of the Union Government in this regard?"

6.2 In reply to the above question, the then Minister of State in the Ministry of Home Affairs (Shri Rajesh Pilot) stated as follows:—

"(a) & (b): According to available information, a US bi-monthly called 'American Photo Magazine' in its July-August, 1995 issue published naked photographs of Lord Ganesh and Goddess Saraswati in which Lord Ganesh was shown smoking. The magazine was distributed by India Book Depot, Bombay Ltd., 1007, Arcadia Building, 195, Nariman Point, Bombay-21. Action, as per law, has already been taken, i.e. the Social Security Cell of the Crime Branch, CID, Bombay registered as offence under C.R. No. 201-95 dated July 20, 1995 u/s 292(2), 153 (a&b) of IPC and u/s 3,4 and 6 of 'The Indecent Representation of Women (Prohibition) Act, 1963 and Bombay Police confiscated eight copies of the magazine available with the distributor. Proprietor of the firm, Harkishan Dhulalomal Chhatani was also arrested on July 21, 1995 who was however released on bail by a local court on the same day. The case is under Investigation."

6.3 The above reply to the question was treated as an assurance and was required to be implemented by the Ministry of Home Affairs by November 23, 1995 i.e. within three months of the date of assurance given by the Minister.

6.4 The Ministry of Parliamentary Affairs vide their U.O. Note No. XIV/HA (8) USQ-3071/LS/95 dated 12.3.96 have forwarded a request of the Ministry of Home Affairs for dropping of the aforesaid assurance on the following grounds:—

"In reply to the said question, it was stated *inter-alia* that "the case is under investigation". It was not at all the intention of the Government to stand an assurance to be followed by its expeditious fulfilment because the Government was very clear that the matter being sub-judice will take its own time in its final disposal. This intention is all the more evident in the position as brought out in the reply to the question and reproduced below:—

"...Action, as per law, has already been taken i.e. Social Security Cell of the Crime Branch, CID, Bombay registered an offence under C.R. No. 201/95 dated July 20, 1995 u/s 292 (2), 153 (A&B) of IPC and u/s 3,4 and 6 of "The

Indecent Representation, of Women (Prohibition) Act, 1986" and Bombay Police confiscated eight copies of the magazine available with the distributor. Proprietor of the firm, Harkishan Dhulalomal Chatani was also arrested on July 21, 1995 who was, however released on bail by a local court on the same day. The case is under investigation."

As the matter is pending in the Court of Bombay and it would not be appropriate for the Government to interfere in the functioning of the judiciary, it is requested that the use of terminology "the case is under investigation" may be interpreted in its proper perspective viz. the matter is sub-judice and not in the hands of the Government to dispose it of in a given time-frame and thus may not be interpreted as pending assurance and deleted from the list of pending assurance."

6.5 The Committee considered the request of the Ministry of Home Affairs for dropping of the assurance at their sitting held on 1.10.97. The Committee after taking into consideration the above information agreed to drop the assurance keeping in view the fact that the matter is sub-judice.

CHAPTER VII
CHEMICAL PLANTS IN GUJARAT

7.1 On December 4, 1995 Shri N.J. Rathwa, MP addressed the following Unstarred Question No. 1071 to the Minister of Chemicals & Fertilizers:—

- "(a) whether some chemical plants in the country, especially in Gujarat, have become sick during the last three years;
- (b) if so, whether the Government propose to revive these units;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) whether Government propose to privatise these units; and
- (f) if so, the details thereof?"

7.2 In reply to the above question, the then Minister of State in the Ministry of Chemicals & Fertilizers (Shri Eduardo Faliero) stated as follows:-

"(a) to (f): No Central Government PSU in the Chemical Sector located in Gujarat has become sick during the last three years. However, two Central PSUs located in Andhra Pradesh, i.e., Hindustan Fluorocarbons Ltd. (HFL) and Southern Pesticides Corporation Ltd. (SPEC) have been declared sick by the Board for Industrial and Financial Reconstruction (BIFR) during this period and their revival is under consideration of BIFR in accordance with the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985."

7.3 The above reply to the question was treated as an assurance and was required to be implemented by the Ministry of Chemicals & Fertilizers by 3.3.1996 i.e., within three months of the date of assurance given by the Minister.

7.4 The Ministry of Parliamentary Affairs vide their U.O Note No. XV/C & F(1) USQ 1071-LS/95 dated 30.10.1996 have forwarded a request of the Ministry of Chemicals and Fertilizers for dropping of the aforesaid assurance on the following grounds:—

"As could be seen from part (e) of the Question, the inference is on Chemical Plants in the Public Sector. In the Answer given by the Minister of State (Chemicals & Fertilizers) on 4.12.1995, it has been clearly stated that no Central Government PSU in the Chemical Sector in Gujarat has become sick during the last three years. As already stated in the same answer, two Central PSUs, namely M/s Hindustan Fluorocarbons Ltd. (HFL) and M/s Southern Pesticides Corporation Ltd. (SPEC) have been declared sick by the Board for Industrial and Financial Reconstruction (BIFR) during this period. The revival scheme of both the PSUs are under consideration of the BIFR in accordance with the Sick Industrial Companies (Special Provisions) Act, 1985. The proceedings before the BIFR are time consuming, legal process under the provisions of the

aforesaid Sick Industrial Companies (Special Provisions) Act, 1985. All the interested parties including the Government are given opportunity for hearing, before the BIFR adjudicates the cases. Presently both the cases are before the Special Benches of the BIFR. The Government is only one of the parties before the BIFR in the proceedings and has no direct or indirect administrative control on these hearings.

In view of the position mentioned above, this Ministry proposes that the matter may kindly be placed before the Committee on Government Assurances, Lok Sabha for dropping this assurance."

7.5 The Committee considered the request of the Ministry of Chemicals & Fertilizers for dropping of the assurance at their sitting held on 1.10.97. The Committee acceded to the request of the Ministry of Chemicals and Fertilizers for dropping of the assurance. While acceding to the request of the Ministry of Chemicals & Fertilizers to drop the assurance, the Committee note that almost two years have elapsed since the Ministry of Chemicals & Fertilizers had informed the House that the Central PSUs located in Andhra Pradesh i.e., Hindustan Fluorocarbons Ltd. and Southern Pesticides Corporation Ltd. had been declared sick by BIFR and that their revival is under the consideration of BIFR in accordance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. The Committee further note that both the cases are pending before Special Benches of BIFR for adjudication. The Committee hope that BIFR will be able to adjudicate the revival scheme of both the PSUS at an early date. The Committee would also like the Government to pursue the matter vigorously for expeditious settlement of the cases. The Committee are informed that proceedings before the BIFR are time consuming legal process under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. The Committee would urge that the Government to give a serious thought to the legal process involved and suggest measures with a view to ease and expedite the process of adjudication under BIFR.

CHAPTER VIII SAINIK SCHOOLS

8.1 On December 6, 1995, Dr. (Smt.) K.S. Soundaram, M.P. addressed the following Question No. 149 to the Prime Minister:—

- "(a) Whether there is any proposal to transfer Sainik Schools to the Ministry of Human Resource Development;
(b) if so, the details thereof?"

8.2 In reply to the above question, the then Minister of State in the Ministry of Defence, Department of Research & Development (Shri Malikarjun) stated as follows:—

"(a&b) A proposal has been made for transfer of administrative and management control of Sainik Schools including the staff (Civilians) alongwith the Posts they occupy to the Ministry of Human Resource Development. The proposal is currently under examination by the Ministry of Human Resource Development."

8.3 The above reply to the question was treated as an assurance and was required to be implemented by the Ministry of Defence by 5.3.1996 i.e. within three months of the date of assurance given by the Minister.

8.4 The Ministry of Parliamentary affairs vide their U.O. Note No. XV/D(3)SQ-149-LS/95 dated 13.2.1997 have forwarded a request of the Ministry of Defence for dropping of the aforesaid assurance on the following grounds:—

"The Ministry of Defence has been constantly writing to the Ministry of Human Resource Development at regular intervals as per the references placed at Appendix 'A' to expedite the decision in the matter. Since there has been no response from Ministry of Human Resource Development, Ministry of Defence had to request the Ministry of Parliamentary Affairs for granting extensions for six months from 6.3.1996 to 5.9.96 and then again from 6.9.96 to 5.3.97.

Sainik Schools are run by Sainik Schools Society registered under the Societies Registration Act of 1860. The Board of Governors with RRM as Chairman and Chief Ministers of Education Ministers of 18 States, where these schools are located besides other senior dignitaries of the Government of India as Members are responsible for over-all administration, supervision and control of Sainik Schools. Hence even after a decision is taken by Ministry of Human Resource Development, the matter would need to be referred to concerned State Governments. In brief, a final decision in the matter may take long and is not in the hands of this Ministry.

Taking into account the above facts about the intricacies involved in the proposal, the Ministry of Defence envisages indefinite delay in arriving at a decision by Ministry of Human Resource Development in the issue.

In view of the position stated above, the Ministry of Parliamentary Affairs is requested to kindly place the above position before the Committee on Parliamentary assurances with a request to drop the assurance. The Ministry of Defence would continue to pursue the case with Ministry of Human Resource Development and as soon as there is any decision in the matter, the same will be intimated to the Ministry of Parliamentary Affairs."

8.5 The Committee considered the request of the Ministry of Defence for dropping of assurance at their sitting held on 1.10.1997.

8.6 The Committee are surprised to note that despite repeated reminders on the subject, the Ministry of Human Resource Development have not cared to respond. The Committee strongly deprecate such indifference on the part of Human Resource Development and would recommend that the Ministry of Human Resource Development should wake up from their uninterrupted slumber and reply to the Ministry of Defence with facts without further delay. The Committee however, agree to drop the assurance keeping in view the intricacies in the proposal and time involved in arriving at a decision.

NEW DELHI

E. AHAMED,
Chairman,
Committee on Govt. Assurances.

MINUTES

ELEVENTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES ON APRIL 7, 1997
IN COMMITTEE ROOM NO. 62, PARLIAMENT
HOUSE, NEW DELHI.

The Committee met on April 4, 1997 from 15.00 hrs. to 15.30 hrs.

PRESENT

1. Shri E. Ahamed — *Chairman*

MEMBERS

2. Shri Paban Singh Ghatowar

3. Dr. C. Silvera

4. Shri Dileep Singh Bhuria

5. Shri Hannan Mollah

6. Shri Tilak Raj Singh

SECRETARIAT

1. Shri P. D. T. Achary — *Director*

2. Shri K. Chakraborty — *Deputy Secretary*

3. Ms. J. C. Namchyo — *Assistant Director*

2. The Committee considered the following 8 Memoranda regarding dropping of assurances seriatim:—

Memorandum No. 16 Request for dropping of assurance given on March 3, 1994 in reply to USQ NO. 1483 regarding desert allowance to B.S.F. Personnel.

The aforesaid request received from the Ministry of Home Affairs vide MPA U.O. No. IX/HA (2SPUSQ 1483-LS/94 dated 7.1.1997 was placed before the Committee for their consideration:—

The proposal has been considered in the Ministry and recommended to the Ministry of Finance several times. The matter was also taken up at the level of HM/FM. However, Ministry of Finance has not agreed to the grant of desert allowance to BSF personnel in view of the fact that the vth Pay Commission for consideration.

In view of the above position, Lok Sabha Secretariat is requested to kindly consider dropping of the assurance referred to above.

The Committee considered the request in detail and decided not to drop the assurance. The Committee observed that B.S.F. personnel have to work in adverse condition in the desert and have to face enormous hardships. They should not be treated at par with other Government employees. The Committee desired that the Government should inform the Committee about the action taken in pursuance of the recommendations of the Fifth Pay Commission. If necessary, representatives of the Ministry may be called to enlighten the Committee.

* * * * *

The Committee then adjourned.

MINUTES

FIRST SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES ON OCTOBER 1, 1997 IN COMMITTEE ROOM NO. "62" PARLIAMENT HOUSE, NEW DELHI

The Committee met on October 1, 1997 from 15.00 hours to 15.30 hours.

PRESENT

Shri E. Ahamed — *Chairman*

MEMBERS

2. Shri Rajendra Agnihotri
3. Shri Illiyas Azmi
4. Shri Dileep Singh Bhuria
5. Dr. Ram Krishna Kusmaria
6. Shri Hannan Mollah
7. Dr. Jayanta Rongpi
8. Shri Tilak Raj Singh

SECRETARIAT

1. Dr. A.K. Pandey — *Additional Secretary*
2. Shri P. D. T. Achary — *Joint Secretary*
3. Shri K. Chakraborty — *Deputy Secretary*
4. Ms. J. C. Namchyo — *Assistant Director*
5. Shri H.M. Bhatt — *Committee Officer*

At the outset, the Chairman welcomed the members of the Committee on their re-nomination to the Committee for the year 1997-98. The Chairman apprised the members that last year there were 1439 pending assurances pertaining to 8th, 9th & 10th Lok Sabha. However as the matter was pursued vigorously during the year, more than 1200 statements in fulfilment of assurances were laid on the table of the House by Minister of Parliamentary Affairs. The Chairman also apprised the members that during the year, the assurances of 11th Lok Sabha have been added which are to be pursued by the newly constituted Committee. Thereafter the Committee took up the following requests for dropping of assurance.

Memo No. 18— .

Request for dropping of assurance given on 27 March, 1992 in reply to Unstarred Question No. 4872 regarding export tax evasion.

The above mentioned request of the Ministry of Finance *vide* Ministry of Parliamentary Affairs U.O date No. III/Fin, (27) USQ No. 4872 LS/92 dated 17.3.97 was placed before the Committee for their consideration on the following grounds:—

".....You may please appreciate that finalisation of disciplinary proceedings against the Government servant takes a long time, sometimes years as it involves consultation with CVC and in appropriate cases UPSC. What is important is whether disciplinary proceedings have been initiated in all cases, it was suggested that our reply may be treated as fulfilment of assurance."

The Committee considered the above and acceded to the request for dropping of assurance on the ground that disciplinary proceedings have already been initiated against the Government officials involve.

Memo No. 19 Request for dropping of assurance given on 29 July, 1992 in reply to Unstarred Question No. 3317 regarding food scandal in Nagaland.

The Committee took up the above mentioned request of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution *vide* Ministry of Parliamentary Affairs U.O. Note No. IV/CSPD (12) USQ No. 3317/LS/92 dated 24.7.97 to drop the above mentioned assurance on the following grounds:—

"This is a case of alleged diversion of stock meant for PDS into the black market. The primary responsibility to distribute PDS stock rests with the State Government.

As it was not possible at that time to collect all the information from the State Government of Nagaland an assurance of reply to the Question was given in the Lok Sabha.

On receipt of some information from the State Government of Nagaland, Part Implementation Report was sent to the Ministry of Parliamentary Affairs *vide* this Minister/S.D.M. of even number dated 5.8.94. However, final Implementation Report for fulfilment of the Assurance could not be furnished as we did not receive the requisite information from the State Government inspite of our best of efforts, an indication of which could be had from a list of reminders to the Nagaland Government. It does, not seen likely that we may get requisite information from the State Government in the near future. At one stage we had expected some information from the CBI on the basis of an indication that they might cause an inquiry into the complaint. But CBI also does not appear to have conducted any enquiry in this matter as there is no response from CBI or from MHA."

The Committee acceded to the request to drop the assurance. However diversion of stock meant for PDS into the black market being a serious matter, there should have been proper enquiry by CBI. In any case, if the matter has not been enquired into, the same could be initiated.

Memo No. 20

Request for dropping of assurance given on Mo/11, 1993 in reply to Starred Question No. 941 regarding White Tigers.

The above mentioned request of the Ministry of Environment and Forest *vide* Ministry of Parliamentary Affairs U.O. Note No. VI/FF (22) SQ 941-US/93 dated 8.1.1997 was placed before the Committee for their consideration on the following grounds:—

"Ministry of Environment and Forests had requested the Hon'ble Member of Parliament to indicate the names of the "Big people" for making necessary inquiries by the CBI. Since no reply has been received from the Hon'ble Member in this regard, an inquiry from the CBI could not be arranged. In view of this, it is requested that the Assurance may kindly be dropped."

The Committee acceded to the request of the Ministry to drop the assurance.

Memo No. 21

Request for dropping of assurance given on March 3, 1994 in reply to USQ No. 1483 regarding Desert Allowance to BSF personnel.

The Committee had considered the above mentioned request received from the Ministry of Home Affairs *vide* Ministry of Parliamentary Affairs D.O. No. 11-27012/17/94-P.F. II/155 dated Nil at their sitting held on April 7, 1997 and had desired to have the latest position before deciding in the matter Ministry of Home Affairs *vide* D.O. No. 11-27012/17/94-P.F. II/155 dated May 1997 informed the Committee as under:—

"In this connection, it may be mentioned that the 5th Pay Commission has made no recommendation regarding grant of desert allowance to BSF personnel."

As the Fifth Pay Commission had already given its recommendations, the Committee decided to drop the assurance. The Committee however reiterated that Ministry should think seriously about this matter so that affected B.S.F. personnel do not feel neglected.

Memo No. 22

Request for dropping of an assurance given on May 18, 1995 in reply to the USQ No. 6269 regarding National Water Management Project.

The above mentioned request of the Ministry of Water Resources *vide* Ministry of Parliamentary Affairs U.O. No. XIII/WR (7) USQ No. 6269-US/95 dated November 8, 1995 was placed before Committee for their consideration on the following:—

"That answer to the aforesaid question furnished was not an assurance and it made known only the factual position. The proposals for the proposed NWMP-II are under consideration. The NWMP-II is to be taken up with World Bank credit assistance and the exact time frame for credit agreement will depend on the programme of the World Bank to appraise the project and include it in its funding schedule."

The Committee considered the request of the Ministry and agreed to drop the assurance.

Memo No. 23

Request for dropping of assurance given on August 24, 1995 in reply to Unstarred Question No. 3071 regarding Indecent picture of Hindu Gods.

The above mentioned request of the Ministry of Home Affairs *vide* Ministry of Parliamentary Affairs U.O. Note No. XIV/HA (8) USQ 3871/LS/95 dated 12.3.1996 was placed before the Committee for their consideration on the following grounds:—

"..In reply to the said question, it was stated *inter-alia* that" the case is under investigation". It was not at all the intention of the Government to stand an assurance to be followed by its expeditious fulfilment because the Government was very clear that the matter being *sub-judice* will take its own time in its final disposal This intention is all the more evident in the position as brought out in the reply to the question and reproduced below:—

"....Action, as per law, has already been taken *i.e.* Social Security Cell of the Crime Branch, CID, Bombay registered an offence under C.R. No. 201/95 dated July 20, 1995 U/S 292 (2), 153 (a&b) of IPC and U/S 3,4 and 6 Women (Prohibition) Act, 1986 and Bombay Police Confiscated eight copies of the begazing available with the distributor. Proprietor of the firm, Harkishan Doilalmosl Chhatani was also arrested on July 21, 1995, who was however released on bail by a local court on the same day. The case is under investigation."

As the matter is pending in the Court at Bombay and it would not be appropriate for the Government to interfere in the functioning of the judiciary, it is requested that the use of terminology" the case is under investigation may be interpreted in its proper perspective *viz.* the matter is *subjudice* and not in the hands of the Government to dispose it of in a given time-frame and thus may not be interpreted as pending Assurance and deleted from the list of pending Assurances."

The Committee considered the above grounds advanced by the Ministry for dropping of the assurance. As the matter is *sub-judice*, the Committee decided not to pursue the matter further.

Memo No. 24

Request for dropping of assurance given on 4.12.95 in reply to USQ No. 1071 regarding Chemical Plant in Gujarat.

The above mentioned request of the Ministry of Chemicals and Fertilizers *vide* Ministry of Parliamentary Affairs U.O. Note No. XV/C F (1) USQ 1071-LS/95 dated 30.10.1996 was placed before the Committee for their consideration on the following grounds:—

"As could be seen from part (e) of the Question, the inference is on Chemical Plants in the Public Sector. In the Answer given by the Minister of State (Chemicals & Fertilizers) On 4.12.1995, it has been clearly stated that no Central Government PSU in the Chemical Sector in Gujarat has become sick

during the last three years. As already stated in the same answer, two Central PSUs, namely M/s Hindustan Fluorocarbons, Ltd. (HFL) and M/s Southern Pesticides Corporation Board for Industrial and Financial Reconstruction (BIFR) during this period. The revival scheme of both the PSUs are under consideration of the BIFR in accordance with the Sick Industrial Companies (Special Provisions) Act, 1985.

The proceedings before the BIFR are time consuming legal process under the provisions of the aforesaid Sick Industrial Companies (Special Provisions) Act, 1985. All the interested parties including the Government are given opportunitys for hearing, before the BIFR adjudicates the cases. Presently both the cases are before the special Benches of the BIFR. The Government is only one of the parties before the BIFR in the proceedings and has no direct or indirect administrative control on these hearings.

The Committee considered the grounds advanced by the Ministry in favour of dropping the assurance and acceded to their request.

Memo No. 25

Request for dropping of assurance given on 6.12.95 in reply to Starred Question No. 149 regarding Sainik School.

The above mentioned request received from the Ministry of Human Resources Development *vide* Ministry of Parliamentary Affairs U.O. Note No. XV/D (3) SQ-149-LS/95 dated 13.2.97 was placed before the Committee for their consideration on the following grounds:—

"The Ministry of Defence has been constantly writing to the MHRD at regular intervals to expedite the decision in the matter. Since there has been no response from MHRD, Ministry of Defence had to request the Ministry of Parliamentary Affairs for granting extensions for six months from 6.3.96 to 5.9.96 and then again from 6.9.96 to 5.3.97.

Sainik Schools are run by Sainik Schools Society registered under the Societies Registration Act of 1860. The Board of Governors with RRM as Chairman and Chief Ministers or Education Ministers of 18 States, where these schools are located besides others senior dignitaries of the Government of India as members are responsible for over-all administration, supervision and control of Sainik Schools. Hence even after a decision is taken by MHRD, the matter would need to be referred to concerned State Government. In brief, a final decision in the matter may take long and is not in the hands of this Ministry.

Taking into account the above facts about the intricacies involved in the proposal, the Ministry of Defence envisages indefinite delay in arriving at a decision by Ministry of Human Resource Development in the issue.

In view of the position stated above, the Ministry of Parliamentary Affairs is requested to kindly place the above position before the Committee on Parliamentary assurances with a request to drop the Assurance. The Ministry of Defence would continue to pursue the case with MHRD and as soon as

there is any decision in the matter, the same will be intimated to the Ministry of Parliamentary Affairs."

The Committee considered the request of the Ministry and agreed to drop the assurance. The Committee were however astonished to note that despite repeated reminders, Ministry of Human Resource Development have not cared to respond. The Committee were of the view that Ministry of Human Resource Development should reply immediately to the Ministry of Defence with facts.

The Committee then adjourned.

MINUTES

SIXTH SITTING

MINUTES OF THE SIXTH SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON DECEMBER 10, 1998 IN CHAIRMAN'S ROOM NO. 143, THIRD FLOOR, PARLIAMENT HOUSE, NEW DELHI.

The Committee met on December 10, 1998 from 1500 hours to 1600 hours.

PRESENT

Shri E. Ahamed — *Chairman*

MEMBERS

2. Shri A. Venkatarami Reddy
3. Shri Rupchand Pal
4. Shri Ganga Ram Koli
5. Shri Hari Kewal Prasad
6. Shri Sanat Kumar Mandal
7. Dr. Suguna Kumari Chelia Melia
8. Shri Dileep Sanghani

SECRETARIAT

1. Shri K. Chakraborty — *Deputy Secretary*
2. Ms. J.C. Namchyo — *Assistant Director*

2. The Committee considered the draft 3rd Report and adopted the same. The Committee authorised the Chairman to present the report during the current Winter Session of Parliament.

3. The Committee finalised the tour programme and decided to undertake a study tour w.e.f. January 22, 1999 to January 27, 1999 to Calcutta, Port Blair, Chennai and Bangalore.

The Committee then adjourned.

विश्व भंडारण

Ministry of Finance

प्रश्न संख्या, तिथि और उत्तरण का नाम Q.No., Date & Name of the Member	विषय Subject	दिया गया आश्वासन Promise Made	कब और कैसे पूरा किया गया When how fulfilled	विलंब के कारण Reasons for delay
Unstarred Question No. 4872 dated 27.3.1992 by Shri Ram Lakhan Yadav	<p>EXPORT TAX EVASION Asking: (a) the number of cases of duty evasion, in exports detected during the last three years and the amount involved therein;</p> <p>(b) the number of Customs officials found involved in such cases during the above period; and</p> <p>(c) the action taken against them?</p> <p style="text-align: right;">Part implementation.</p>	(a), (b) & (c): The information is being collected and will be laid on the Table of the House.	(a), (b) & (c): 79 cases involving evasion of duty amount of the order of Rs. 5275.49 lakhs were detected during the years 1989-1991. 8 officers appear to be involved and regular departmental proceedings have been initiated against all these officers.	As the information had to be collected from a large number of field units, it took sometime to collect the correct information.

List of Correspondences

Question No.— 3317 Unstarred (Lok Sabha) Date of Question: 29.7.92

S.No.	Contents	Date	Level of correspondence
1.	State Govt. of Nagaland requested to furnish material to fulfil the assurance. A copy of reply made in the Question and copy of News - clipping was enclosed.	10.8.92	Director to M/o CS, CA & PD to Secretary (F & CS) State Govt. (D.O. letter)
2.	Reminder	28.9.92	-do-
3.	-do-	12.11.92	MOS (CS & PD) to Governor, State Govt. (D.O. Letter)
4.	-do-	21.12.92	Director to Secy. to Governor (D.O. Letter)
5.	-do-	8.2.93	Telegram at Section level
6.	-do-	31.3.93	-do-
7.	-do-	23.4.93	MOS (CS & PD) to Chief Minister (D.O. Letter)
8.	-do-	20.6.93	Director to Secy. (D.O. Letter)
9.	-do-	23.7.93	Director to Secy. (F&CS) State Govt.
10.	-do-	8.10.93	Telegram at Section level.
11.	-do-	28.2.94	Telegram Director level.
12.	-do-	5.5.94	Secretary (CS) to Chief Secy. (D.O. letter)
13.	-do-	3.6.94	Director to Secy. (F&CS) State Govt. (D.O. Letter)
14.	-do-	11.8.94	Section level.
15.	-do-	30.8.94	-do-
16.	-do-	12.9.94	Director to Secy. (F&CS), State Govt. D.O. reminder.
17.	-do-	3.10.94	Section level.
18.	-do-	11.11.94	-do-
19.	-do-	12.1.95	-do-
20.	-do-	6.2.95	Under Secretary to Secretary (F&CS).
21.	-do-	28.3.95	Section level.
22.	-do-	21.4.95	Joint Secretary to Secretary (F&CS) (D.O. Letter)
23.	-do-	2.6.95	Section level
24.	-do-	30.6.95	Minister for CA, CAS PD to Chief Minister
25.	-do-	23.8.95	Section level
26.	-do-	21.9.95	-do-

S.No.	Contents	Date	Level of correspondence
27.	Reminder	10.1.96	Section Level
28.	-do-	27.2.96	-do-
29.	-do-	10.4.96	-do-
30.	-do-	26.6.96	Joint Secretary to Secretary (F&CS) (D.O. Letter)
31.	-do-	23.7.96	Secretary (CS) to Chief Secretary (D.O. Letter)
32.	-do-	25.10.96	Director to Secretary (F&CS)
33.	-do-	1.1.97	Minister for Food, CS, CA&PD to Chief Minister
34.	-do-	17.2.97	Secretary (CS) to Chief Secretary.

IV Session 1992 of Teath Lok Sabha
Ministry of Civil Supplies, Consumer Affairs and Public Distribution

Date and Name of the member	Subject	Promise made	When & How fulfilled	Date of Fulfilment	Reasons for delay
1	2	3	4	5	
Feed Scandal in Nagaland					
Asking for:--					
Unstarred Question No. 3317 dated 29-7-92 by Shri Sunil Kumar Mishra	(a) whether the attention of the Government has been invited to the news-item captioned "Rs. 12 crores food scandal rocks Nagaland" appearing in the 'Business Standard', Calcutta dated June 3, 1992;	(a) no (f): The information is being collected and will be laid on the Table of the House.	(a) Yes, Sir. (b) The State Government of Nagaland has intimated that the State Govt. does not draw any quantity in excess of the allotment and quota received through the FCI, and that the payment for carriage of foodgrains are released after due verification and satisfaction of both the State Government and the FCI which reimburses sub-sidies the costs. It has further been intimated that, in any case, very little payments have been made by the State Government since 1987 due to its resource constraints and no subsidies have been released by the		Delay in fulfilling the commitments due to late submission of required information by Nagaland Government
	(b) if so, the facts of the matter reported therein;				

FCI in the last few years as a result of which there are pending claims of the State Government amounting to over Rs. 13,00 Crores. They are of the view that the report in the news-paper about misuse of the subsidy is not correct.

As regards stocks being sold in Guahati all related documents and records are reported to have been submitted by the State Government of Nagaland to the Police for due verification.

(c) the reaction of the Government thereto;

(c) Government of Nagaland has reported that the Police have been directed to investigate and prosecute the persons involved in the matter.

(d) whether any enquiry had been ordered into this scandal;

(d) to (f) Government of Nagaland has reported that the

(e) if so, the outcome thereof and the action taken against the private contractors involved; and

enquiry is still continuing and the police are yet to submit their final report.

(f) the stage at which the matter stands at present.

LIST OF REFERANCES MADE BY MOD WITH MHRD

- (a) DO No. 8(3)/93-D(SSC) dated 29 Dec., 95 from JS (Tra) & CAO to JS Deptt. of Education, MHRD.
- (b) DO No. 8(3)/93-D(SSC) dated 10 Apr., 96 from JS (Tra) & CAO to JS Deptt. of Education, MHRD.
- (c) DO No. 8(3)/93-D(SSC) dated 7 May, 96 from AS (R) to Secretary, Deptt. of Education, MHRD.
- (d) DO No. 8(3)/93-D(SSC) dated 10 June, 96 from AS (R) to Secretary, Deptt. of Education, MHRD.
- (e) DO No. 3918/AS(R)/96 dated 18 July., 96 from AS (R) to Secretary, Deptt. of Education, MHRD.
- (f) DO No. 8(3)/93-D(SSC) dated 17 Sept., 96 from JS (Tra) & CAO to JS Deptt. of Education, MHRD.
- (g) DO No. 8(3)/93-D(SSC) dated 17 Oct., 96 from JS (Tra) & CAO to JS Deptt. of Education, MHRD.
- (h) DO No. 194/13529/JS (Tra) & CAO/Def. Secy./96 dated 23 Oct., 96 from Defence Secy. to Secretary, Deptt. of Education, MHRD.
- (i) DO No. 14/826/JS (Tra) & CAO/Def. Secy./97 dated 17 Jan., 97 from Defence Secy. to Secretary, Deptt. of Education, MHRD.

© 1999 BY LOK SABHA SECRETARIAT

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Ninth Edition) and printed by the Manager (P.L. Unit), Government of India Press, Minara Road, New Delhi-110002.
